

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

PRESENT: SHRI BHASKARA PANTULA MOHAN –HON'BLE ACTING PRESIDENT

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.08.2021 AT 10:30 AM

TRANSFER PETITION NO.	IA No. 194/2020 in TCP(IB) NO. 02/9/AMR/2019
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 147/9/HDB/2019
NAME OF THE COMPANY	Anrak Aluminum Ltd
NAME OF THE PETITIONER(S)	Enexio Power Cooling Solutions India Pvt. Ltd.
NAME OF THE RESPONDENT(S)	Anrak Aluminum Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard. In view of the joint memo filed by both the parties for withdrawing the TCP (IB) No. 02/9/AMR/2019 in CP(IB) No.147/9/HDB/2019, and the joint memo is taken on record. Accordingly, TCP (IB) No. 02/9/AMR/2019 in CP (IB) No.147/9/HDB/2019 is dismissed as withdrawn. In view of withdrawal of main Petition the I.A.No.194/2020 is also closed. Vide separate sheets.

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH**

**TCP (IB) No.02/9/AMR/2020
In
CP (IB) No. 147/9/HDB/2019**

**Under Section 9 of IBC Code, 2016 Read with Rule 6 of the Insolvency
and Bankruptcy (Application to Adjudicating Authority) Rules, 2016**

In the matter of
M/s. ANRAK ALUMINUM LIMITED

BETWEEN:

M/s.Enexio Power Cooling Solutions India Private Limited,
(Formerly GEA Cooling Tower Technologies (India) Private Limited,
443, Anna Salai (Guna Building),
Teynampet, Chennai,
Tamil Nadu -600018

...Operational Creditor

And

M/s. Anrak Aluminium Limited,
APIIC Industrial Park, Rachapalli (Village)
Makavarapalem (Mandal),
Vishakapatnam, Andhra Pradesh – 531 113

...Corporate Debtor

Order dated on: 06.08.2021

Coram:

Hon'ble Bhaskara Pantula Mohan, Acting President.

Parties/Counsels present:

For the Operational Creditor: Mr.Y.Suryanarayana, Advocate

For the Corporate Debtor : Mr.G.Bhupesh, Advocate

ORDER

1. This Petition filed under Section 9 of IBC Code, 2016 Read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating

Authority) Rules, 2016 by the Operational Creditor against the Corporate Debtor.

2. Heard both the Parties. In view of the joint memo filed by both the parties for withdrawing the TCP (IB) No. 02/9/AMR/2019 in CP(IB) No.147/9/HDB/2019, and the joint memo is taken on record. Accordingly, TCP (IB) No.02/9/AMR/2019 in CP (IB) No.147/9/HDB/2019 is dismissed as withdrawn. In view of withdrawal of main Petition the I.A.No.194/2020 is also closed. Hence this order.



**HON'BLE BHASKARA PANTULA MOHAN,
ACTING PRESIDENT**

Swamy Naidu